

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

ORIGINAL APPLICATION No.1515 of 1995

DATE OF DECISION : 19-09-1996

S.MOHAMMED MUSTAFA

.. Applicant.

Vs

1. The General Manager,
SC Rly, Rail Nilayam,
Secunderabad.
2. The Chief Personnel Officer,
SC Rly, Rail Nilayam,
Secunderabad.
3. The Dy.Chief Mech.Engineer,
Carriage Repair Shop,
Settipalli Post,
Tirupathi,
Chittoor District

.. Respondents.

Counsel for the Applicant : Mr.K.Sudhakar Reddy

Counsel for the Respondents : Mr.J.R.Gopal Rao,SC for Rlys.

CORAM:-

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

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ORDER

Oral Order (As per Hon'ble Shri R.Rangarajan, Member(Admn.))

Heard Mr.J.R.Gopala Rao, learned counsel for the respondents.

2. The applicant in this OA is the son of one Mr.Shaik Mahaboob Basha whose land was reported to have been acquired by the Railway under Award No.5/83 dated 13-10-83 (Annexure-I at page-7 of the OA) for establishment of Railway Carriage Repair Workshop at Tirupathi. From the Annexure-I certificate it is seen that Mr.Shaik Mahaboob Basha was given a compensation amount of Rs.8,095.25/- for the portion of his land acquired from him. However, the extent of land acquired from him is not enclosed separately. The applicant should produce that annexure also to the respondents when he submits a representation in pursuance of this order.

3. This application is filed to consider the applicant herein for appointment to any Group-D post against the land losers' quota.

4. The applicant has not filed any representation so far in this connection. It is for the applicant to submit his case to the concerned authorities and on the basis of the representation received, his case has to be disposed of by R-3 in accordance with rules.

5. In the result, the following direction is given:-

The applicant may, if so advised, submit a representation to R-3 for appointing him in Railway Carriage Repair Workshop at Tirupathi against the land losers' quota. If such a representation is received, the same should be disposed of by R-3 in accordance with rules expeditiously.

6. The OA is ordered accordingly. No costs.

(R.RANGARAJAN)

MEMBER (ADMN.)

SPR

Dated : The 19th Sep. '96.
(Dictated in the Open Court)

RJ
DR (3)

(go)

Copy to:-

1. The General Manager, S.C.Railway, Rail Nilayam, Secunderabad.
2. The Chief Personnel Officer, S.C.Railway, Rail Nilayam, Secunderabad.
3. The Ry. Chief Mech. Engineer, Carriage Repair Shop, Settipalli Post, Tirumathi, Chittoor District.
4. One copy to Sri. K.Sudhakar Reddy, Advocate, C.T. Hyd.
5. One copy to Sri. J.R.Gopala Rao, SC for Rlys, C.T. Hyd.
6. One copy to Library, C.T. Hyd.
7. One spare copy.

Raw/-

07/10/96

09.15.15

Typed By
Compared by

Checked By
Approved by

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(A)

DATED:

19/9/96

ORDER/JUDGEMENT
R.A./C.P./M.A. NO.

D.A. NO.

1515/95

ADMITTED AND INTERIM DIRECTIONS ISSUED
ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS.

YLKR

II COURT

No Spare Copy

केन्द्रीय प्रशासनिक अधिकारण
Central Administrative Tribunal,
HYDERABAD BENCH

9 OCT 1996

हैदराबाद न्योवोर्म
HYDERABAD BENCH

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